- (vii) The State/Union Territory Governments have been requested to strengthen the field formations and intensify patrolling in and around the Protected Areas.
- (viii) Strict vigil is maintained by the officials of State Departments of Forests and Wildlife.

The periodic assessments carried out in respect of prioritized species, rhinoceros and lion, have indicated improvement in their population status.

Tourism activities in core areas of Tiger Reserves

2348. SHRI C.M. RAMESH: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether tourism activities have been allowed in core areas of Tiger Reserves across the country after lifting of ban by Supreme Court; and
 - (b) if so, the details of guidelines issued by the Ministry in this regard?

THE MINISTER OF STATE OF MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) and (b) A set of comprehensive guidelines has been issued under section 380-1(c) of the Wildlife (Protection) Act, 1972 for Project Tiger and Tourism in Tiger Reserves, which allows regulated tourism in core areas of Tiger Reserves. The guidelines are available in public domain at www.projecttiger.nic.in.

Schemes under Forest Conservation Act for Madhya Pradesh

†2349. SHRI RAGHUNANDAN SHARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the names of the schemes of the State Government of Madhya Pradesh under the Forest Conservation Act which are under consideration with the Central Government:
 - (b) the steps taken by Central Government for their speedy clearance; and
 - (c) the details of the action taken by the Government till date?

[†] Original notice of the question was received in Hindi.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): (a) to (c) Details of proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land in Madhya Pradesh which are presently under consideration of the Central Government along with details of action taken by the Central Government on these proposals till date is given in Statement (See below).

The Central Government is taking action on these proposals as per the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 2003 and the guidelines issued under the Forest (Conservation) Act, 1980.

Statement Details of proposals

Details of proposals seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land in Madhya Pradesh which are presently under consideration of the Central Government (excluding the proposals in respect of which Central Government after examination of the proposals sought additional information/documents from the State Government) along with details of action taken by the Central Government on these proposals till date

Sl.N	o. Details of Proposals	Action taken by the MoEF till date
1.	Diversion of 26.42 hectares of	Proposal has been examined by the State
	forest land in favour of Executive	Advisory Group (SAG). The proposal
	Engineer, Water Resources Division	along with recommendation of the SAG
	for construction of Sidhbaba Tank	is under scrutiny in the Ministry of
	Project	Environment and Forests (MoEF).
2.	Diversion of 268.39 hectares of	The Forest Advisory Committee (FAC)
	forest land in favour of Water	has recommended diversion of the forest
	Resources Department for cons-	land. The recommendation of the FAC is
	truction of Datuni Dam Irrigation	under consideration of the MoEF.
	Project in Dewas District of	
	Madhya Pradesh.	
3.	Diversion of 57.49 hectares of	Proposal is being placed before the FAC.
	forest land in favour of Water	

The Regional Office, Western Zone,

Bhopal has inspected the forest land

Sl.No. Details of Proposals Action taken by the MoEF till date Resources Department for construction of Bansujara Dam in Tikamgarh District of Madhya Pradesh. Proposal for reconsideration of the Proposal is being placed before the FAC. decision of Central Government to decline permission under the Forest (Conservation) Act, 1980 for diversion of 154.91 hecatres of forest land in favour of Water Resources Department for construction of Runjh Medium Irrigation Project in Panna District, Madhya pradesh. Proposal seeking prior approval The FAC has recommended grant of of Central Government under the approval for prospecting activities. Forest (Conservation) Act, 1980 for Recommendation of the FAC is under undertaking prospecting operations consideration of the MoEF. by M/s. S.P.J. Steel and Minerals Ltd. by drilling 46 bore holes of 4" dia. in 217.00 hectares of forest land located in Forest Compt. No. 307 in Chhatarpur district of Madhya Pradesh. Diversion of 332.73 hecatres of The Regional Office, Western Zone, forest land in favour of M/s. SKS Bhopal has been requested to inspect Ispat and Power Limited for coal the forest land proposed to be diverted mining in Rawanwara North Coal and submit a report to the MoEF. Block in Pench Kanhan Coalfield in Chhindwara district.

Diversion of 115.685 hecatres of

forest land in favour of M/s.

7.

Sl.No. Action taken by the MoEF till date Details of Proposals Pushp Steel and Mining Private proposed to be diverted and submitted a limited for coal mining in Brahmreport to the MoEF. Proposal along with puri Coal Block in Pench Kanhan the site inspection report is being placed Coalfield in Chhindwara district. before the FAC. Diversion of 153,45412 hectares The Regional Office, Western Zone, 8. of forest land in favour of the Bhopal has inspected the forest land National Highways Authority of proposed to be diverted and submitted a India for rehabilitation and upreport to the MoEF. Proposal along with gradation to 4 lane configuration the site inspection report is being placed the Obaidullahganj-Betul Section before the FAC. of the NH-69. 9. Diversion of 7.84 hectares of Proposal along with recommendation of forest land in favour of M/s. the State Advisory Committee (SAG) are Welspun Energy Limited, for consunder scrutiny in the MoEF. truction of 1980 MW Electro Thermal Project in Katni district. 10. Diversion of 110.811 hectares of The FAC after examination of the forest land in favour of M/s. proposal recommended that certain Madhya Pradesh State Mining additional information be sought from the Corporation Ltd. for under-State Government. The proposal along ground coal mining in Shahdol with additional information received from district. the State Government is being placed

Exploitation of forests in hilly areas

before the FAC.

2350. SHRI AAYANUR MANJUNATHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the forests of the entire country especially in the hilly areas are being indiscriminately exploited in the name of promoting tourism in the country;
 - (b) if so, the details thereof;